

(b) Section 30 of the Advocates Act, 1961 can be brought into force only when the common roll has been prepared by the Bar Council of India.

REVOLVING FUND FOR GIVING LOANS TO JUNIOR GRADE EMPLOYEES

*105. SHRI S. C. DEB: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Home Ministry are considering the setting up of a Revolving Fund to give loans to junior grade employees to meet family expenditure on marriages sradh ceremonies, etc.; and

(b) if so, what are the details of the scheme and how it will be worked out?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI MARAGATHAM CHANDRASEKHAR): (a) No, Sir.

(b) Does not arise.

INDIAN CAR PRICES

*106. SHRI R. S. KHANDEKAR: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state:

(a) the latest prices of the motor cars manufactured in India; and

(b) what steps are being taken to reduce the prices?

THE MINISTER OF STEEL MINES AND HEAVY ENGINEERING (SHRI C. SUBRAMANIAM): (a) and (b) A statement is laid on the Table of the Sabha.

STATEMENT

(a) The ex-factory list prices of the motor cars manufactured in India as on 1st November 1963 are:

	Rs.
Hindustan Ambassador	.. 12,131.
Fiat	.. 10,136.
Standard Herald	.. 10,630.

These are exclusive of excise duty and surcharge thereon leviable on complete vehicles.

(b) The principal factor responsible for the high cost of cars is their small output which, in turn, is the result of the extreme shortage of foreign exchange. In view of the continuing shortage of foreign exchange, the production of cars has been given the lowest priority in the automobile industry. However, the manufacturers have been given necessary facilities to increase the indigenous content of their vehicles to 90 per cent. by the end of 1964.

ALLOTMENT OF CARS TO M.Ps.

*107. SHRI A. M. TARIQ: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to refer to the reply given to Starred Question No. 614 in the Rajya Sabha on the 17th September, 1963 and state:

(a) the reasons for which two cars were allotted to certain Members of Parliament during the year 1962-63; and

(b) what is the procedure adopted for allotment of cars to Members of Parliament on priority basis?

THE MINISTER OF STEEL, MINES AND HEAVY ENGINEERING (SHRI C. SUBRAMANIAM): (a) A second car was allotted to certain Members of Parliament mainly because the first allotment had not been availed of or the first car had met with some accident. The allotment of a second car was possible as the supply position was then easy.

(b) Allotments are being made to Members from a special quota on the basis of priority dates of their applications subject to the condition that a new car had not been purchased within the previous four years or a new scooter within the previous two